

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Application No. 215 of 2017 (SZ)**

**IN THE MATTER OF:**

1. Tamil Nadu Meenavar Makkal Sangam,  
Represented by its President J. Kosumani,  
No.37, Durgai Amman Koil Street,  
Nochikuppam, Mylapore,  
Chennai – 600 004
2. R. Sivakumar,  
S/o. K.T. Rajaram,  
Vice President,  
Tamil Nadu Meenava Makkal Sangam,  
No.58, Thiruveedhiyamman Koil 5<sup>th</sup> Street,  
Ernavoor, Chennai – 600 057

... Applicant(s)

**AND**

1. The Secretary to Government,  
Union of India,  
Ministry of Environment and Forest & Climate Change,  
Indira Paryavaran Bhawan,  
Jor Bagh Road,  
New Delhi – 110 003
2. The Director (IA – ITI Division),  
Ministry of Environment and Forest & Climate Change,  
Indira Paryavaran Bhawan,  
Jor Bagh Road,  
New Delhi – 110 003
3. The State of Tamil Nadu,  
Rep. by its Principal Secretary to Government,  
Environment and Forest Department,  
Fort St. George,  
Chennai – 600 009
4. The Chairman,  
Central Pollution Control Board,  
Parivesh Bhavan, CBD-cum-Office Complex,  
East Arjun Nagar,  
New Delhi – 110 032
5. The Member Secretary,  
Tamil Nadu Pollution Control Board,  
No.76, Anna Salai,  
Guindy, Chennai – 600 032

6. The Chief Conservator of Forest,  
Regional Office,  
Ministry of Environment and Forest (SZ),  
Kendriya Sadan, IV Floor, E & F Wings,  
7<sup>th</sup> Main Road, Koramangala M Block,  
Bangalore – 560 034
7. The Director of Environment,  
Department of Environment,  
Panagal Building,  
Saidapet, Chennai – 600 015
8. M/s. Chennai Petroleum Corporation Limited,  
Rep. by its Managing Director,  
No.536, Anna Salai,  
Teynampet, Chennai – 600 018
9. The Managing Director,  
NRP Projects Private Limited,  
Deshbandhu Plaza,  
No.47, Whites Road,  
Royapettah, Chennai – 600 014
10. The Managing Director,  
CRAB TECH,  
No.896A, Thiruvallur Salai,  
Brindhavan Avenue,  
Kayarambedu,  
Guduvanchery – 603 203

... Respondent(s)

**Counsel appearing for the Applicant:**

**M/s. Gnanadesikan Law Associates**

**ORDER**

**PRESENT:**

**HON'BLE SHRI JUSTICE M.S. NAMBIAR, JUDICIAL MEMBER**

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**Dated 09<sup>th</sup> October, 2017**

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Whether the Judgement is allowed to be published on the Internet – Yes/No  
Whether the Judgement is to be published in the All India NGT Reporter – Yes/No

Learned counsel appearing for the applicant submitted that Application No.165 of 2017 is pending before the Tribunal seeking the same relief,

though it was not by the applicants, but by other members of the community.

In such circumstances, it is not necessary to file a separate application as the applicants are entitled to get themselves impleaded and to avoid multiplicity of proceedings.

The learned counsel appearing for the applicants submitted that the applicants may be permitted to withdraw the application with liberty to file application to implead the applicants in Original Application No.165 of 2017. Permission with liberty granted.

The application is dismissed as withdrawn with liberty as sought and granted. No order as to costs.

Justice M.S. Nambiar  
Judicial Member

NGT